

IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (On behalf of the Minister of Labour and Welfare): In reply to Lok Sabha Starred Question No. 31 dated 8th August, 1990, the Hindi version of the reply to part (b) and (c) was given as under:--

“(kha) aur (ga): *Chaloo varsh ke dauran, Dili Prashasan dwara ek aur Kendriya Sarkar Audyogik Adhikaran va Shram Nyayalaya tatha chaar aur Shram Nyayalayaon ko gathit karne ka prastav hai.*”

As stated in the English version, which is correct, the Central Government Industrial Tribunal-cum-Labour Court, New Delhi is proposed to be set up by the Central Government. In view of this, the Hindi version of the reply to part (b) and (c) of the question would be as follows:

“(kha) aur (ga): *Chaloo varsh ke dauran, Dili prashasan dwara chaar Shram Nyayalaya aur Kendriya Sarkar dwara ek Audyogik Adhikaran evan Shram Nyayalaya gathit karne ka prastav hai.*”

[English]

The delay in correcting the error is regretted.

14.10 hrs.

MATTERS UNDER RULE 377

- (i) **Need to set up Krishi Vigyan Kendra at Hamirpur, Himachal Pradesh**

[English]

SHRI K.D. SULTANPURI (Shimla): The Indian Council for Agricultural Research (I.C.A.R.) had sanctioned a Krishi Vigyan Kendra for Hamirpur district of Himachal Pradesh

in early 1989. The site for the Kendra has been selected at Hamirpur and the Kendra has been planned under the guidance of Horticulture and Forestry University, Solan.

Now the State Government wants to shift it to some other district. This has caused resentment among the people of Hamirpur and neighbouring districts. I request the Union Government and the ICAR to set up the Kendra at Hamirpur immediately and not shift it. If necessary, the University of Agriculture at Palampur may be asked to supervise its planning and functioning. The State Government should be advised to ask for additional Krishi Vigyan Kendras in the districts which remain to be covered but not deprive Hamirpur district of the project sanctioned for it.

- (ii) **Need to open a passport office at Agra, Uttar Pradesh.**

[Translation]

SHRI RAMJI LAL SUMAN (Firozabad): Mr. Deputy Speaker, Sir, I want to draw the Government's attention to the problem being faced by the people particularly prospective Haj pilgrims from Aligarh, Firozabad and Agra in the Western part of U.P. In the absence of a passport office in Western U.P. thousands of such pilgrims are denied of Haj pilgrimage. These areas are predominantly inhabited by Muslim community.

Therefore a passport office should be opened at Agra.

- (iii) **Need to provide civic amenities to people living in slum areas on Central Government lands in Bombay**

[English]

SHRI RAM NAIK (Bombay North): The population of Mumbai (Bombay) has crossed the figure of

[Sh. Ram Naik]

one crore according to the latest census figures. It is estimated that daily more than 300 families immigrate to Mumbai from several parts of the country. Mumbai has a peculiar geographical location, sea on three sides and land only on one side and there is comparatively less land available for construction of houses. This has made residential accommodation very costly and beyond the reach of honest middle-class and working people.

More than 55% of the population resides in hutments and slums. Of these nearly 25 lakhs live in slums on the Central Government lands owned by the Railways, Port Trust, Air Ports Authority, Army, Navy, Air Force, Salt Commissioner, Posts and Telegraphs, etc. The Maharashtra State Government have been implementing slum improvement programmes. However, number of bottlenecks have developed during the last 10 years as a result of which minimum civic amenities like drinking water, toilets and electricity are denied to the hapless poor citizens residing on Central Government land. It is, therefore, necessary that the Central Government should make efforts on a war-footing to issue "No Objection Certificates" so that civic amenities can be provided to all slums on the Central Government lands. If this is not done an agitation might be launched by the people.

- (iv) **Need to ensure reasonable price for milk to dairy owners of Rajasthan**

[Translation]

SHRI SHOPAT SINGH MAKKASAR (Bikaner): The leading co-operative in milk production in Rajasthan, 'Uttari Rajasthan Dugdh Utpadak Sangh Limited, Bikaner is situated in my constituency of Bikaner. The economic condition of lakhs of poor milk producers associated with this co-operative is deteriorating day by day. The best breed of cows in the country, the Rathi cows are also found in this area and how to save this breed has become a big problem for the farmers.

The rate of milk, which the milk producers are getting at present does not commensurate with the cost of production. The price of cattle fodder has gone up to such an extent that milk producers find themselves incapable of purchasing it at such a high price. Fortunately, other parts of the country have received a good rainfall but Bikaner is in the grip of drought and famine-like conditions have been created there. So the Government should immediately attend to these problems.

A border area of the country, it is backward in every sphere. Generally, dust-storms and famines plague desert regions. And for the lakhs of poor farmers in this region, cattle wealth is the only means of livelihood. Unfortunately the Centre is not paying attention to problems being faced by an area which has the highest milk output in the country.

- (v) **Need to ban provocative campaign on Babri Masjid-Ram Janma Bhoomi issue**

[English]

SHRI G. M. BANATWALLA (Ponnani): Sir, I draw the attention of the Government to the serious threat to law and order and communal harmony, consequent to the decision of certain forces to commence the construction of a temple at the site of Babri Masjid in Ayodhya in Uttar Pradesh from 30th October, 1990, irrespective of the fact that the dispute is before the judiciary. A mass mobilising programme, including *Jyoti* procession, countrywide call for *kar seva*, raising of brigades, observance of warning day, sounding of warning signals, etc., have been launched, which all provoke aggressive communal feelings and passions. The inflammatory campaign is an imminent threat to peace and amity and a defiance of the authority and sanctity of the judicial process. I urge upon the Government to impose immediately an effective ban on this campaign and mass mobilisation for interference with the Babri Masjid or its site and to take